

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION No. 610/96 /199

23-9-96
Date of Decision:

P.V.Bahirsheth

Petitioner/s

Applicant in person

Advocate for the
Petitioner/s

V/s.

U.O.I. & Ors.

Respondent/s

None for the respondents

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri M.R.Kolhatkar, Member(A)

Hon'ble Shri

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to other Benches of the Tribunal ?

M.R.Kolhatkar

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(M.R.KOLHATKAR)
M(A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
O.A. 610/96

Monday, this the 23rd day of September, 1996

CORAM:

HON'BLE SHRI M.R. KOLHATKAR, MEMBER(A)

Prafulla Vidyadhar Bahirsheth,
Deputy Regional Director,
National Savings, Patiala,
C/o. Advocate Mr. Hemant Jangam,
Advocate High Court,
14-A, Nagindas Master Road,
Extension, Fort,
Mumbai - 400 023.

.. Applicant

(Applicant in person)

versus

Union of India,
through

1. The National Savings
Commissioner for India
at Nagpur,
12, Seminary Hills,
Nagpur - 440 006.
2. The Regional Director
National Savings,
Mumbai Region,
East & West Insurance Bldg.,
55, Mumbai Samachar Marg,
Fort, Mumbai - 400 023.

(None for the respondents)

.. Respondents

ORDER(ORAL)

(Per M.R. Kolhatkar, Member(A))

Heard the applicant in person. None for the respondents although notice was issued on 8-7-96. The applicant concedes that since the filing of the application he has received the amount of medical reimbursement as claimed by him viz. Rs.4,841.50 and Rs.9,981.80 totalling to Rs.14,823.30 on or around 12-8-1996. He, however, claims interest @ 24% on the delayed payment. It appears that the bills were returned by the Regional Director, Chandigarh to the Regional Director, Bombay in March, 1996 for necessary

action as the same pertained to the period when the applicant was posted in that region. The O.A. was filed on 24-6-1996 and the payment was made on 12-8-1996 before the date fixed for hearing.

2. It is not expected that the claims of the Govt. employees of the nature in question are to be settled instantaneously. Administrative procedures are required to be followed and some period is required to be allowed for completing the administrative formalities.
3. I am, therefore, not inclined to grant interest. However, I award cost of Rs.150/- to be paid by respondents to the applicant within one month from the date of communication of this order. O.A. is disposed of in these terms.

M.R.Kolhatkar

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(M.R.KOLHATKAR)
Member(A)